

FIR No. 319/18

PS – Kotwali

11.05.2020

*Matter taken up as online application has been received and same is fixed*

*for video conferencing today.*

**Through Video conferencing**

Present : Ld. APP for the State.

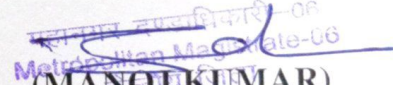
Ld. Counsel for accused.

No surety appeared in person.

There is specific directions of *Hon'ble High Court of Delhi* that accused be released on furnishing personal bond for a sum of Rs.25,000/- with one surety of like amount.

Under these circumstances, present application stands dismissed.

Order be uploaded.

  
(MANOJ KUMAR)  
Duty MM/PHC/Central/11.05.2020  
Tis Hazari Courts, Delhi

FIR No. 455/19  
PS – DBG Road

11.05.2020

*Matter taken up as online application has been received and same is fixed for video conferencing today.*

Present : Ld. APP for the State.

None.

This is an application for extension of interim bail on behalf of accused Bharat Nathmal Soni.


Perusal of the application shows that applicant seeking extension of interim bail.

Perused.

**Hon'ble High Court of Delhi** in matter of “*Court On Its Own Motion Vs. Govt. of NCT of Delhi*” W.P. (C) 3080/2020 already extended interim bail of all the UTPs on the same terms and conditions.

Under these circumstances, there is no need to pass any specific order in this regard.

So, present application stands disposed off.

  
(MANOJ KUMAR)  
Metropolitan Magistrate-06  
Duty MM/THC/Central/11.05.2020  
Central District,  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi